

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Corrigendum

Notification No. 53/2019-Customs (N.T./CAA/DRI)

New Delhi, dated the 9th October, 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 50/2019-Customs (N.T./CAA/EXTENSION/DRI) dated 26.09.2019 published vide S.O. 3508 (E) dated 27.09.2019.

For the purpose of clarification the words “with effect from date of issuance of each of the Show Cause Notices, as mentioned in column (3) of the table below” may be read as “with effect from date of expiry of one year as envisaged under section 28(9)(b) of the Customs Act, 1962 of each of the Show Cause Notices, as mentioned in column (3) of the table below”.

[F. No. DRI/HQ-CI/50D/CAA-33/2019-CI]

**(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR**

Copy forwarded for information and updation of record to

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence-Delhi with the request to inform all the noticees to the show cause notice regarding extension, as above, granted by DGRI.